

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI

COURT-III

C.A-236(ND)/2017

IN THE MATTER OF:

M/s. Sophic Power Cooperation Ltd.

.. PETITIONER

Vs.

Registrar of Companies

.. RESPONDENT

SECTION :

Under Section 252

Order delivered on 06.9.2017

Coram :

R. VARADHARAJAN,
Hon'ble Member (Judicial)

For the Petitioner/Applicant : -

For the Respondents : -


For the RD (N) : Mr. Manish Raj, Company Prosecutor

ORDER

Learned Counsel for the petitioner is present. Ld. representative for the ROC is also present and takes notice & seeks some time to file the reply /report of the ROC to the Company petition.

Four weeks time is granted to the Respondent/ROC to file the reply with a copy in advance to be made available to the Ld. Counsel for the petitioner. The petitioner will file rejoinder, if any, within a period of 2 weeks thereafter.

List on 06.11.2017.


(R. VARADHARAJAN)
MEMBER (JUDICIAL)

Surjit
06.9.2017